

आयकर अपीलीय अधिकरण, हैदराबाद पीठ में
IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD BENCHES "B", HYDERABAD

BEFORE
SHRI RAMA KANTA PANDA, ACCOUNTANT MEMBER
&
SHRI K.NARASIMHA CHARY, JUDICIAL MEMBER

आ.अपी.सं/ITA No. 202/Hyd/2020
(निर्धारण वर्ष/Assessment Year: 2016-17)

NACL Industries Limited,
Hyderabad
[PAN No. AAACN6932H]

Vs. Assistant Commissioner
of Income Tax,
Circle-16(1),
Hyderabad

अपीलार्थी/Appellant

प्रत्यर्थी/Respondent

निर्धारिती द्वारा/Assessee by: Shri C.S.Subrahmanyam, AR
राजस्व द्वारा/Revenue by: Shri Rohit Mujumdar, DR

CORRIGENDUM

It has come to our notice that at the ending of para 14 of the order one word is missing. Hence, the same may be read as under:

14. With this view of the matter, we allow the grounds of appeal, and direct the learned Assessing Officer to '~~delete~~' addition of ₹ 84,28,163/-made under section 37(1) of the Act.

2. Accepting the above mistake, the correction is noted.

Sd/-

(RAMA KANTA PANDA)
ACCOUNTANT MEMBER

Hyderabad, Dated: 15-07-2022

Sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Copy forwarded to:

1. NAACL Industries Limited, Plot No.12A, C-Block, Lakshmi Towers,
Nagarjuna Hills, Panjagutta, Hyderabad.
2. Assistant Commissioner of Income Tax, Circle-16(1), Hyderabad.
3. The CIT(Appeals)-4, Hyderabad.
4. The Pr.CIT-4, Hyderabad.
5. DR, ITAT, Hyderabad.
6. GUARD FILE